in the way of those who avail this benefit for the purpose of temporary appointment to an allowance carrying post or officiating post and afterwards considered for regular promotion to the next higher grade from the post to which he was initially reemployed. In case the allowance carrying post is given to the reemployed ex-servicemen on permanent basis then this benefit will not be allowed again for next promotion in the Bank.

F.No.202/3/3/89-SCT(B) (vii) dated 9-7-1991

The relaxation of educational qualifications granted to ex-servicemen for recruitment in the Bank as in paras 2.1 (iii) and (iv) shall also apply for the purpose of promotion to the higher cadre subject to the condition that no qualifications higher than which prescribed for entry into the feeder grade is laid down for the purpose of such promotion.

Report of second ARC

†1927. SHRI RAM JETHMALANI: Will the PRIME MINISTER be pleased state:

- (a) whether it is a fact that the second Administrative Reforms Commission (ARC) had submitted a report on administrative reforms to Government in the past years;
 - (b) if so, when was this report received by Government; and
- (c) whether it is also a fact that a high level Group of Ministers had been set up to consider this report and if so, the facts thereof and the suggestions given by the Group of Ministers in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Yes, Sir. The 2nd Administrative Reforms Commission (ARC) submitted 15 Reports to the Central Government on various aspects of Governance. The dates of presentation of the Reports by 2nd ARC to the Government are given in the Statement (*See* below).

[†]Original notice of the question was received in Hindi.

A Group of Ministers to consider the reports of 2nd ARC has been set up. The Group of Ministers has so far considered 13 Reports of the Commission, including the Eighth Report titled 'Combating Terrorism', which is being handled by Ministry of Home Affairs. In addition, two meetings each of Group of Ministers on Fifth Report titled 'Public Order: Justice for each... Peace for all' and Tenth report titled 'Refurbishing of Personnel Administration- Scaling New Heights' have been held. Out of 1005 recommendations, which have been accepted, 631 recommendations have been implemented and 374 recommendations are under implementation. The decisions of the Group of Ministers have also been circulated to all concerned Central Government Departments/States/Union Territories.

Statement Details regarding dates of presentation of the Reports by 2nd ARC to the Government

Sl. No.	Report	Date of presentation to Government
1	2	3
1.	Right to Information: Master Key to Good Governance	9.6.2006
2.	Unlocking human capital: Entitlements and Governance - a Case Study	31.7.2006
3.	Crisis Management: From Despair to Hope	31.10.2006
4.	Ethics in Governance	12.2.2007
5.	Public Order: Justice for each Peace for all	26.6.2007
6.	Local Governance	27.11.2007
7.	Capacity Building for Conflict Resolution – Friction to Fusion	17.3.2008
8.	Combating Terrorism	17.9.2008
9.	Social Capital - A Shared Destiny	8.10.2008

158	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2		3
10.	Refurbishing of Personnel New Heights	Administration - Scaling	27.11.2008
11.	Promoting e-Governance	- The Smart Way Forward	20.01.2009
12.	Citizen Centric Administra	ntion - The Heart of Governa	ance 30.3.2009
13.	Organisational structure of	f Government of India	19.5.2009
14.	Strengthening Financial M	anagement System	26.5.2009
15.	State and District Admini	stration	29.5,2009

Status of Lokpal Bill

1928. SHRI BASAWARAJ PATIL: Will the PRIME MINISTER be pleased state:

- (a) the status of Lokpal Bill; and
- (b) whether this Bill would be passed in the current session of the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The Lokpal and Lokayuktas Bill, 2011 was passed by the Lok Sabha on 27.12.2011 and is pending in the Rajya Sabha. The Rajya Sabha had referred the Bill to a Select Committee of Rajya Sabha which has since submitted its report on 23rd November, 2012. The Government has sent notices to the Rajya Sabha Secretariat on 18.02.2013 for consideration and passing of the Bill during the current Budget Session of Parliament and also for moving official amendments in the Bill as reported by the Select Committee.

Direct Benefit Transfer Scheme

1929. SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

SHRI ALOK TIWARI:

SHRI PRABHAT JHA:

Will the PRIME MINISTER be pleased state: